

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:681
ANSWERED ON:28.07.2010
NEW GUIDELINES FOR APPOINTMENTS
Muttamwar Shri Vilas Baburao

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the University Grants Commission (UGC) has formulated new guidelines for the appointment of teachers and other academic staff in the Universities and Colleges and measures for maintenance of standards in higher education;
- (b) if so, the details thereof alongwith the difference between the new and the existing guidelines;
- (c) whether the Government proposes to appoint Committee of Experts to assess the performance of teachers and the criteria to be followed;
- (d) if so, whether the State Governments have also been consulted in this regard; and
- (e) if so, the details thereof and the reaction of the State Governments thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(SMT. D. PURANDESWARI)

(a): Yes, Sir.

(b): The UGC Regulations on "Minimum Qualifications for appointment of teachers and other academic staff in Universities and Colleges and measures for the maintenance of standards in higher education, 2010" notified by University Grants Commission (UGC) are available at the website www.ugc.ac.in. The main differences from the earlier UGC regulations of 2000 are:-

(i) The nomenclature of teaching staff has been changed i.e. Assistant Professor, Associate Professor and Professor.

(ii) The minimum eligibility criteria for the post of Associate Professor and equivalent has been modified from 5 years to 8 years.

(iii) Ph.D degree has become essential/mandatory for the post of Associate Professor and Professor.

(iv) The Scheme of appointment of UGC's Observer for promotion from Associate Professor to Professor under CAS has been dispensed with.

(v) New system of Academic Performance Indicator based on Performance Based Appraisal System has been introduced.

(c) Government does not interfere in academic matters. The Commission is competent to deal with issues relating to adherence to its regulations.

(d) & (e): Do not arise.